

**DIVISION BENCH**

**O-144**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/65(KB)2021

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.  
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23<sup>rd</sup> July, 2021, 10:30 A.M**

Name of the Company	TECHNO BYTES INFORMATION PRIVATE LIMITED Vs. MEDICARE SPRYNNESS(INDIA)PVT.LTD		
Under Section	IBC Under Sec 9		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

**COUNSELS APPEARED THROUGH VIDEO CONFERENCE :**

Mr. Vikram Ojha, Advocate - For the Operational Creditor

Mrs. Manju Bhuteria, Advocate - For the Corporate Debtor

**ORDER**

The Ld. Counsel on behalf of the Parties present.

The Ld. Counsel, appearing for the Operational Creditor, seeks to withdraw the present Application, since it is in breach of the pecuniary jurisdiction of this Adjudicating Authority.

Recording these submissions, the CP(IB)/65(KB)2021, is dismissed, as withdrawn.

Needless to say, the Operational Creditor is free to pursue its remedies under other provisions of law.

(Harish Chander Suri)  
Member(Technical)

(Rajasekhar VK)  
Member(Judicial)

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